

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 356/TT/2019

- Subject** : Petition for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for LILO of one circuit of 132 kV D/C Siliguri-Rangit Transmission Line at Gangtok in the Eastern Region.
- Date of Hearing** : 24.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Ltd. (BSPHCL) & 5 Others
- Parties Present** : Shri Manish Kumar Choudhary, Advocate, BSPHCL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition is filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for LILO of one circuit of 132 kV D/C Siliguri-Rangit Transmission Line at Gangtok in the Eastern Region;
 - b. The instant asset was put to commercial operation on 1.10.2005;
 - c. Tariff for the 2009-14 period was trued up and tariff for the 2014-19 tariff period was approved by the Commission vide order dated 31.12.2015 in Petition No. 486/TT/2014;
 - d. No additional capital expenditure has been claimed for 2014-19 and 2019-24 tariff periods;
 - e. Additional information sought through Technical Validation letter was filed vide affidavit dated 30.7.2020; and



f. None of the respondents have filed reply in the matter.

3. On the request of the learned counsel for BSPHCL for time to file reply, the Commission directed the respondents, including BSPHCL to file reply, by 3.4.2021 and the Petitioner to file rejoinder, if any, by 10.4.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.

4. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

